

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-
03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CT cases/11/2019
ED vs. Om Prakash Chautala

27.06.2020

Present: Sh. N.K. Matta, Spl. PP for Enforcement Directorate.

Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of charge.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel(s) for the accused with the following directions :

- i) To send their written submissions in synopsis form, as brief as possible;
- ii) To give their consent that they are agreeable for hearing/disposal of the instant matter through their written submissions;
- iii) In the eventuality that ld.counsel(s), or any one of them, are not inclined for video conference arguments and they are not willing for hearing/disposal of case even on written submissions, the case shall stand adjourned with the other **en block** cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

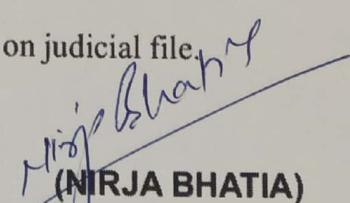
In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **10.07.2020**.

A copy of this order be sent alongwith the notice to the ld.counsel(s) for the accused.

A copy of this order be also sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /27.06.2020